

SCHEDULE I**FORM A****PUBLIC ANNOUNCEMENT**

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF VADODARA SECURITIES PRIVATE LIMITED

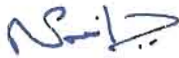
1.	Name of the Corporate Person	Vadodara Securities Private Limited
2.	Date of Incorporation of Corporate Person	25 th January, 1995
3.	Authority under which Corporate Person is Incorporated/Registered	Registrar of Companies, Gujarat
4.	Corporate identity number of Corporate person	U67120GJ1995PTC024354
5.	Address of the Registered office and Principal office (if any) of the Corporate person	221, Fortune Tower, Sayajigunj, Vadodara-390005
6.	Liquidation commencement date of corporate person	21 st January, 2020
7.	Name, address, email address, telephone number and the registration no. of the Liquidator	Shri Nitin H. Parikh 737, Fortune Tower, Sayajigunj, Vadodara-390020 Email: nitin_parron2000@yahoo.com (M) 9374018337 Reg. No. IBBI/IPA-002/ IPN00058/2017-18/10110
8.	Last date for submission of claims	20 th February, 2020

Notice is hereby given that the **Vadodara Securities Private Limited** has commenced voluntary liquidation on **21st January, 2020**.

The stakeholders of **Vadodara Securities Private Limited** are hereby called upon to submit a proof of their claims, on or before **20th February, 2020**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Nitin Hasmukhlal Parikh

Liquidator

Date: 23rd January, 2020

Place: Vadodara